

[Mr. Speaker]

done, I do not think that we can usefully pursue this adjournment motion or hear any further arguments about it. I do not give my consent to this motion. The position has been fully clarified and we need not go further than that.

Shri Nambiar (Mayuram): May I seek some clarification?

Mr. Speaker: There is no scope for any clarification now.

Shri H. N. Mukerjee (Calcutta—North-East): In spite of the Prime Minister's statement, there still appears to be a discrepancy which perhaps can be corrected by a simple method. It seems to me that the supply of rice has not been adequate so far. Of course, the Government is going to take all possible steps. If a statement to that effect is issued by the Centre, the discrepancy and the mis-giving which have been created in the mind of the public by the contradiction between Dr. Roy's statement and the statement made on the floor of this House by the hon. Mr. Jain would be removed.

Mr. Speaker: Order, order. I am concerned only with the adjournment motion. The removal of the discrepancy is a matter between the hon. Members concerned and the Government. If they think fit to do so, they may remove it in such manner as they can.

We shall now proceed with the further business of the House.

Shri Nambiar: Can we have a half-an-hour discussion on this?

Mr. Speaker: This is not an answer to a question and besides hon. Members have already discussed this adjournment motion for more than half an hour. In a sense, the object of the adjournment has been served, because they have got all the information and clarification they wanted. They have had a confirmation of the assurance and have also secured an assurance for the future that the Government of India will do whatever is possible or lies in their power.

Shri Nambiar: I am making my suggestion to complete it.

PAPERS LAID ON THE TABLE

DECLARATIONS OF EXEMPTION ISSUED UNDER THE REGISTRATION OF FOREIGNERS ACT

The Minister of Home Affairs and States (Dr. Katju): I beg to lay on the

Table a copy of each of the following Declarations of Exemption issued under the Registration of Foreigners Act, 1939, namely:

- (1) No. 1/8/52.F.1, dated the 31st January, 1952 (10 Declarations).
- (2) No. 1/10/52.F.1, dated the 5th February, 1952.
- (3) No. 1/11/52.F.1, dated the 7th February, 1952 (2 Declarations).
- (4) No. 1/14/52.F.1, dated the 17th February, 1952.
- (5) No. 1/15/52.F.1, dated the 19th February, 1952.
- (6) No. 1/16/52.F.1, dated the 23rd February, 1952.
- (7) No. 1/18/52.F.1, dated the 7th March, 1952.
- (8) No. 1/19/52.F.1, dated the 18th March, 1952 (4 Declarations).
- (9) No. 1/20/52.F.1, dated the 19th March, 1952.
- (10) No. 1/21/52.F.1, dated the 29th March, 1952 (5 Declarations).
- (11) No. 1/22/52.F.1, dated the 1st April, 1952 (2 Declarations).
- (12) No. 1/24/52.F.1, dated the 9th April, 1952.
- (13) No. 1/28/52.F.1, dated the 16th April, 1952 (5 Declarations).
- (14) No. 1/29/52.F.1, dated the 13th May, 1952.
- (15) No. 1/30/52.F.1, dated the 25th April, 1952.
- (16) No. 1/31/52.F.1, dated the 5th May, 1952.
- (17) No. 1/32/52.F.1, dated the 24th May, 1952 (3 Declarations).

[Placed in Library. See No. P-30/52.]

NOTIFICATION CONTAINING THE KUTCH MOTOR VEHICLES RULES, 1951.

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): I beg to lay on the Table, under subsection (3) of section 133 of the Motor Vehicles Act, 1939, a copy of the notification issued by the Chief Commissioner, Kutch, No. J-150/50, dated the 5th July 1951, containing the Kutch Motor Vehicles Rules, 1951. [Placed in Library. See No. P-28/52.]

FAIR RETENTION PRICES OF STEEL PRODUCED BY THE MYSORE IRON AND STEEL WORKS, BHADRAVATI.

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of